

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 969/MP/2025

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner of Rs. 24,79,57,740/- along with late payment surcharge of approx. Rs. 12.08 Crore (calculated upto 31.08.2025) towards reimbursement of additional expenditure incurred by it on account of ash transportation expenses incurred by the Petitioner during the period from April 2017 till March 2022.

Petitioner : Korba Power Limited

Respondent(s) : PTC & Anr.

Date of hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, KPL
Shri Anurag Vats, Advocate, KPL
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought time to file its rejoinder, submitting that the Respondent, MPPMCL, had filed its reply only recently.

2. The Commission, after hearing the parties, adjourned the matter and permitted the Petitioner to file its rejoinder, after serving copy on the Respondents, on or before **28.8.2026**.

3. The Petition shall be listed for hearing on **22.9.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

